

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 104/TT/2013
Docket No. 76/2013

Date: 6.6.2013

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject : Approval under regulation-86 of CERC (Conduct of Business) Regulation, 1999 and CERC (Terms and Conditions of Tariff) Regulations' 2009 for determination of Transmission tariff for **Asset 1:** Reconductoring Ckt- I of 400 KV D/C Siliguri – Purnea (HTLS Cond.) Transmission Line and **Asset 2:** Reconductoring Ckt- II of 400 KV D/C Siliguri – Purnea (HTLS Cond.) Transmission Line under ERSS-I in Eastern Region from anticipated date of commercial operation (1.6.2013) to 31.3.2014.

Sir,

With reference to the subject mentioned above. I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.7.2013:-

1. Status of commissioning of all the assets covered in the ERSS-I scope of work.
2. Element wise details of capital cost mentioned in Form 5D of the petition of both the assets. The Forms submitted is not reconciling with Auditor's Certificate as shown below in the table. Give reasons for the variation.

(` in lakh)

| Asset | Capital cost as per CA certificate | | | Capital cost as per Form 5D | |
|---------|------------------------------------|------------|-------|-----------------------------|------------|
| | Transmission Line | Substation | PLCC | Transmission Line | Substation |
| Asset-1 | 9094.72 | 639.77 | 36.99 | 8872.24 | 898.79 |
| Asset-2 | 9094.72 | 639.77 | 36.99 | 8872.24 | 898.79 |

3. The total estimated completion cost of both the assets exceeds their apportioned approved costs. Form 5D of the petition does not give details of other assets. In case, total estimated completion cost after commissioning of remaining part of transmission system exceeds the apportioned approved cost of the project, submit RCE.
4. IDC and IEDC for the delayed period of both the assets.
5. Supporting documents for exchange rate for IBRD IV and ADB III along with Form 13 I of the petition.

Yours faithfully,

V. Sreenivas
Depty. Chief (Legal)